

ITEM NO.31

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 10845 OF 2011

KAMAL KUMAR SRIVASTAVA

Appellant (s)

VERSUS

DHANPATTI & ORS.

Respondent(s)

(prayer for interim relief and office report)

Date: 09/01/2012 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE H.L. GOKHALE

For Appellant(s)

Mr. Ajay Kumar Mishra, Sr. Adv.
Ms. Anuradha Dubey Mishra, Adv.
Ms. Tulika Mukherjee, Adv. for
M/S Anuradha & Associates

For Respondent(s)

Mr. Rakesh Dwivedi, Sr. Adv.
Mr. R.D. Upadhyay, Adv.
Mr. J.P. Tripathi, Adv.
Mr. Vijay Kumar Pandita, Adv.
Mr. Awadhesh Kumar Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

It appears from the office report that service has
not been effected on respondent Nos. 3 to 5 and report is
awaited from the High Court.

Let fresh steps be taken by the advocate-on-record
for the appellant for service on unserved respondents.

Dasti, in addition to the ordinary process, is
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permitted.

It is clarified that the order of status-quo passed
by this Court on December 5, 2011 shall not preclude the
High Court in dealing with the contempt matter.

(Pardeep Kumar)
Court Master

(Renu Diwan)
Court Master